

करने के लिए कितनी-कितनी धनराशि आप नें दी है ।

इस के साथ ही साथ यह भी जानना चाहूंगा कि जो वृक्ष काटे गये हैं, उन की अरह पर दूसरे वृक्ष लगाने के लिए आप के पास कोई स्कीम है या नहीं ?

श्री एस. पी. चव्हाण : अध्यक्ष महोदय, जो स्कीम वर्ल्ड बैंक को दी गयी है उसकी एस्टीमेटिड कास्ट बीस करोड़ रुपया है । वर्ल्ड बैंक पितने कम्पानियों के लिए फाइनेंस करने का राजी होता है, उसी पर हिमाचल प्रदेश द्वारा मांगी गयी धनराशि की मंजूरी मनुस्सिर करती है । सोशल फोरेस्ट्री के नाम से जो स्कीम चल रही है, उनके सम्बन्ध में 1980-81, 1981-82 और 1982-83 के जो फिगर्स हैं, अगर आप चाहते हैं तो उन सब का ब्यौरा मैं दे सकता हूँ ।

Tribal sub-plan concept

*151. **SHRI GIRIDHAR GOMANGO:** Will the Minister of HOME AFFAIRS be pleased to lay a statement outlining:

(a) whether exact interpretation and intention of Tribal Sub-Plan concept includes Plan within State Plan and Plan within Central Ministries Plan also;

(b) if so, the policy and procedure followed by the States and Union Territories for preparation of Sub-Plan in the State Plan and allocation of funds from different developmental Departments of the States during Annual Plans of Five Year Plans;

(c) the policy and procedure followed by Central Ministries and Departments for Tribal Sub-Plan areas to earmark funds from their Departments and Ministries in Annual Plans of Five Year Plans to release funds to the States and Union Territories to spend only in Tribal Sub-Plan areas; and

(d) whether the policy and procedure of States and Central Ministries are yet to be formulated on the lines of the Sub-Plan concept, if so, reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (d). A statement is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) The development departments of State Governments and Union Territories have been asked to earmark resources for tribal sub-Plan (TSP) from their various schemes and programmes in their budgets and formulate suitable programmes for the scheduled tribes and tribal areas. The tribal development department (or the social welfare department in some other States, as the case may be) acts as the nodal department and integrates the different departments' plans into the tribal sub-Plan. In so far as the question of allocation of funds is concerned, these are earmarked by the concerned departments keeping in view (a) the total population of the TSP area, (b) the geographical area of TSP, (c) comparative level of development and (d) the state of social services.

(c) Central Ministries/Departments are required to quantify funds for TSP areas from their annual and Five Year Plans, formulate appropriate programmes, suitably adapt ongoing programme and show the quantified provisions for the above purposes under separate budget sub-heads. By and large, the Central Ministries release funds to States in lump and the State Governments apportion such funds between TSP and other areas. A majority of the States/Union Territories have opened budget sub-heads or adopted similar budgetary mechanisms to ensure expenditure of the quantified provision in the tribal sub-plan areas.

(d) The States/Union Territories have adopted the policy and procedure in formulation of Tribal sub-Plans. A number of Central Ministries/Departments have also adopted such policy and procedure; others are likely to follow suit soon.

SHRI GIRIDHAR GOMANGO: The reply given by the hon. Minister is not an adequate answer to my main question. When this Tribal Sub-Plan concept was started, the States were to prepare 180

projects but they have submitted only 125 projects so far and as for the other schemes, it was proposed that 52 micro project for primitive Tribes would be prepared but so far only 25 schemes have been submitted. The Central Ministries and Departments have to earmark the funds according to the guidelines of the Government of India. So far only six or seven Ministries have participated in this scheme. Keeping all this in mind, I would like to know whether the Ministry asked the States or gave a direction as per the constitutional provisions contained in Article 339(2) and 275(1) to earmark the funds from the State sector as well as the Central Ministry, which they have to do.

SHRI NIHAR RANJAN LASKAR: As it is well known to all of us, the Scheduled Tribe population in our country is one of the weakest section of our society. Therefore, the Central Government is paying special attention for the upliftment of these people economically and socially. That is why if you look into some of the facts which are with us, you will agree with us. During the Fifth Plan period, about 65 per cent of the total Scheduled Tribe population of the country was covered by the Tribe sub-Plan in 16 States and two Union Territories. Subsequently Sikkim was also included. In all, thus, 17 States and two Union Territories have been covered. During the Sixth Plan period the coverage has been increased to 75 per cent of the Scheduled Tribe population of the country. The quantum of money that we had allotted during the Fifth Plan was about Rs. 1,000 crores. During the Sixth Plan it will be more than Rs. 4,000 crores, or about 5,000 crores of rupees. All steps are being taken to see that the Scheduled Tribe population is helped. All the States are taking steps for this, and substantial amounts are being spent on this. Another point of importance is that the quantum of funds from the States is adequate and the flow of funds from the State Plans to the Tribal Sub-Plans during the Sixth Plan period is estimated at about Rs. 3,504 crores, and it is augmented by the Central Government.

SHRI GIRIDHAR GOMANGO: I wanted to know whether the Ministry has given any directions in this regard to the

States. The second point in the Tribal Sub-Plan concept, in order to hasten the socio-economic upliftment of the Scheduled Tribe people was to earmark the funds to the States and to upgrade the administration. What are the measures which the Ministry has so far taken to give any directions to the States and Union Territories, to upgrade the administration according to the Tribal Sub-Plan concept, to implement all the programmes and schemes which were started in the Fifth Plan and during the Annual Plan of the Sixth Plan. This is my specific question.

SHRI NIHAR RANJAN LASKAR: What my hon. friend says regarding the main weaknesses in the implementation of the programme for the tribal development, is correct. We are taking steps to upgrade the administrative set up and other things. Inadequate administrative structure in the tribal sub-plan is one of the causes for the delay in the implementation of the programme. We are trying to see that good people, who are committed to this sort of programme, are posted to these areas. We have also allotted money to the State Governments to build more houses and provide more facilities for these people. Regarding monitoring of the programme, we are looking into that.

PROF. N. G. RANGA: What steps are being taken by the Government to see that there is an effective monitoring? My hon. friend has said that they are considering it. Has it been ever monitored that the money sanctioned by the Central Government and also by the Planning Commission is being properly used? What recommendations have been made by those people, who have been sent by the Central Government to the various States in order to see that the money is properly utilised?

SHRI NIHAR RANJAN LASKAR: We are making a constant endeavour in this regard. Discussions are being held at various levels. Even Ministry officials and myself have visited various States and taken their views. Where there are difficulties, we are trying to overcome those in order to see that the implementation of these programmes takes place at all levels.

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI): In this connection, the Prime Minister had written to the State Government in 1980. Then the Planning Commission had also written. The Home Ministry has also written several times to the State Governments. The Prime Minister has also written letters to all the Departments of the Central Governments to allocate funds for special plans, which are meant for these regions.

श्री राम विलास पासवान: अध्यक्ष महोदय, प्रधानमंत्री जी के बार-बार लिखने के बावजूद, गृह मंत्रालय के बार-बार निर्देशों के बावजूद और आजादी के 35 साल के बाद भी हरिजनों और आदिवासियों की समस्याओं की त्यो है। इस कारण से उनके अंदर बहुत आक्रोश है। इस चीज को महदनेजर रखते हुए क्या सरकार गृह मंत्रालय में हरिजन और आदिवासियों के लिए अलग विभाग खोलेंगी ताकि उसकी देखरेख में उनकी उन्नति हो सके। अगर सरकार का ऐसा विचार है तो कब तक यह व्यवस्था करने जा रहे हैं और अगर नहीं तो क्यों?

SHRI NIHAR RANJAN LASKAR: So far as separate Department is concerned, that is under active consideration of the Government.

श्री राम विलास पासवान : पिछले पांच साल से एक्टिव कंसीडरेशन में है। सेठी साहब यहां पर हैं, प्रधानमंत्री जी भी हैं, पांच साल से यह एक्टिव कंसीडरेशन में है। मैं जानना चाहता हूँ कि कब तक एक्टिव कंसीडरेशन में रहेगा। उनके लिए काम कुछ नहीं हो रहा है, ठिंठोरा बहुत पीटा जा रहा है। इसलिए मैं यह जानना चाहता हूँ कि कब तक यह करने जा रहे हैं?

श्री प्रकाश चन्द्र सेठी : पहली बात तो यह है कि 5 साल हमें हुए ही नहीं हैं। दूसरी बात जहां तक एक्टिव कंसीडरेशन का सवाल है, एक्टिव कंसीडरेशन में यह मामला अभी लिया गया है। यह कहना कि इस सिलसिले में कोई काम नहीं हुआ है, मैं उनको बताना चाहता हूँ कि पांचवीं पंचवर्षीय योजना में 65 परसेंट प्रावधान करवा चुकी थी। अब इसको और बढ़ाया गया है और करीब-करीब 7-8

लाख से ज्यादा फॅमिलीज को इनका लाभ मिल चुका है और उनको पावटों लाइन से ऊपर उठाया गया है।

SHRI RAM VILAS PASWAN: My question was regarding a separate Department in the Home Ministry.

SHRI P. C. SETHI: My colleague has already replied that it is under active consideration of Government.

SHRI A. C. DAS: Under tribal sub-plan programmes, the Ministry of Home Affairs is spending adequate funds in the country for development of Scheduled Tribes by providing special Central assistance to 19 States and Union Territories. In this connection, it is pointed out that funds are also separately provided by the Ministry for the development of primitive tribal groups as well as tribals remaining in the concentrated pockets called as MADA area (Modified Area Development Approach in Sixth Plan): In this connection, I would like to know what schemes are being undertaken and what quantum of funds are being provided by the Ministry for the tribals, who are outside the sub-plan area and MADA area? What special measures are being taken for them in other areas.

SHRI NIHAR RANJAN LASKAR: I have already answered the question. The total investment in the Fifth Plan period was Rs. 1,000 crores only. The investment was expected to increase during the Sixth Plan period from Rs. 4,000 to 5,000 crores. The flow from the State Plan funds is Rs. 3,500 crores, Special Central Assistance from the Home Ministry Rs. 470 crores, contribution by the Central Ministries Rs. 500 crores and institutional finance about Rs. 550 crores. So, we are expecting all these funds to flow for this purpose.

Incentives for setting up Industries in Backward Areas

*155. DR. KRUPASINDHU BHOI: Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) whether a package of specific incentives for investment in the backward areas was being evolved with a view to ensuring balanced dispersal of industries;